

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 26879 OF 2011

Between:

1. Mr. Chennaiah, S/o. Chinnappa, aged 53 years, Occ: PGT Maths, A.P.R.S. (Girls) Balanagar, Mahabubnagar District.
2. S. Rammohan Rao, S/o. S. Rameswar Rao, aged 52 years, Occ: PGT Telugu A.P.R.S BC (Boys) Chityala, Mahabubnagar District.

...PETITIONERS

AND

1. Government of A.P., rep. by its Secretary, School Education, Secretariat, Hyderabad.
2. A.P. Residential Education Institution Society (Regd) Hyderabad, Rep by its Secretary, Gaganivahar, Nampally, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue writ or direction preferably Writ of Mandamus declaring the proceedings Rc.No. 6714/A2-1/11 dt. 14.9.2011 issued by the Respondent No.2 seeking to repatriate the Petitioners from their Native/Alloted Zone i.e. VI- Zone to other Zones without prior notice and without verification of the records as illegal, arbitrary, violative of principles of natural justice and contrary to the A.P. Public Employment (Organization of Local Cadres and Regulation of Direct Recruitment) Order, 1975 and consequently set aside the said proceedings in respect of the petitioners and direct the respondents to continue the petitioners as usual in the VI Zone.

I.A. NO: 1 OF 2011(WPMP. NO: 33186 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the repatriation of the petitioner in pursuance of the impugned proceedings Rc.No. 6714/A2-1/11 dt. 14.9.2011 issued by the Respondent No.2 pending disposal of writ petition in the interest of justice.

**Counsel for the Petitioner: SRI R.A.ACHUTHANAND, REPRESENTING.
SRI KOWTURU PAVAN KUMAR**

Counsel for the Respondents: GP FOR SCHOOL EDUCATION

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.26879 of 2011

DATED: 11.02.2026

Between:

Mr. Chennaiah & another

... Petitioners

AND

Government of A.P.,
Rep. By its Secretary, School Education,
Secretariat, Hyderabad and another

... Respondents

ORDER:

Heard Mr. R.A.Achuthanand, learned counsel appearing for the petitioners.

2. Writ petition has been preferred with the following prayer:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble court may be pleased to issue writ or direction preferably Writ of Mandamus declaring the proceedings Rc. No.6714/A2-1/11 dt.14-9-2011 issued by the Respondent no.2 seeking to repatriate the Petitioners from their Native/Allotted Zone i.e. VI- Zone to other Zones without prior notice and without verification of the records as illegal, arbitrary, violative of principles of natural justice and contrary to the A.P. Public Employment (Organization of Local Cadres and Regulation of Direct Recruitment) Order, 1975 and consequently set aside the said proceedings in respect of the petitioners and direct the

respondents to continue the petitioners as usual in the VI Zone and pass such other or further orders as this Hon'ble court deems fit and proper in the circumstances of the case."

3. Learned counsel for the petitioners submits that the matter has become infructuous.

4. Accordingly, the instant Writ Petition is disposed of as infructuous. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

P.C. SULEKHA DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The Secretary, School Education, Secretariat, Hyderabad, Government of Telangana.
2. The Secretary, Telangana Residential Education Institution Society, (Regd) Hyderabad, Gaganivahar, Nampally, Hyderabad
3. One CC to SRI KOWTURU PAVAN KUMAR, Advocate [OPUC]
4. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR
BS



HIGH COURT

DATED: 11/02/2026

ORDER

WP.No.26879 of 2011



**DISPOSING THE WRIT PETITION
AS INFRUCTUOUS,
WITHOUT COSTS**

⑧
06/02/26
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